

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 817 of 2011

(Arising out of Order-in-Original No.07/Commissioner/CE/Kol-IV/2011 dated 16.06.2011 passed by Commissioner of Central Excise, Kolkata-IV)

M/s R. S. Ispat Pvt. Ltd.

(Factory- N. H. 2, Chakundi, Dist. Hoogly, W.B.- 712310)

Appellant

VERSUS

Commr. of Central Excise, Kolkata-IV

(Customs House, M. S. Building, 7th Floor, 15/1, Strand Road,
Kolkata-700001)

APPEARANCE :

Mr. Biplab Kumar Ghosh, Authorized Representative for the Appellant
Mr. S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.76343/2023

Date of Hearing : 11 August 2023

Date of Decision : 11 August 2023

PER BENCH

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Sd/-

**(K. Anpazhakan)
Member (Technical)**

Pooja